

To,

Shri Kaushal Kishore, Advisor (Financial & Economic Analysis),

TELECOM REGULATORY AUTHORITY OF INDIA

MAHANAGAR DOORSANCHAR BHAWAN,

JAWAHAR LAL NEHRU MARG, NEW DELHI-110 002

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SUBJECT: VOICE Comments on ‘TELECOMMUNICATION MOBILE NUMBER PORTABILITY PER PORT TRANSACTION CHARGE AND DIPPING CHARGE (AMENDMENT) REGULATIONS, 2017’

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Voluntary Organisation in Interest of Consumer Education (VOICE) is a consumer protection group set up by teachers and students of Delhi University in 1983.

We at VOICE as part of our advocacy initiative in Telecommunications continuously raise different issues with Policy makers impacting consumers based on the knowledge through Consumer feedbacks.

As a registered CAG we are in forefront of providing inputs to the Government, Regulatory authorities, consumers and business community at large related to consumer concerns and interests.

In continuation of this effort on behalf of consumers we at VOICE have following **COMMENTS on ‘TELECOMMUNICATION MOBILE NUMBER PORTABILITY PER PORT TRANSACTION CHARGE AND DIPPING CHARGE (AMENDMENT) REGULATIONS, 2017’**

We entirely agree that the charges should be revised as proposed in this amendment.

However to ensure that these costs to consumers are not overcharged a long-term solution is that the **Recipient Operator** should pay the Port charges as the amount is relatively small. AND these charges can be periodically reviewed among TSPs, MNPSPs and Authority without any need for recourse to consumers. **Recipient Operator we believe will be more than willing.**

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